

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 12.9.94.

OA 425/94

LAXMI NARAIN SAIN

... APPLICANT.

v/s.

UNION OF INDIA & ANR.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MISS USHA SEN, MEMBER (A).

For the Applicant

... SHRI R.N. MATHUR.

For the Respondents

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PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard learned counsel for the applicant. Father of the applicant expired on 3.7.89. Compassionate <sup>appointment</sup> should always be immediate. A delay of five years is fatal to the application. There are no sufficient grounds to entertain this application and the same is rejected.

( Usha Sen )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN